

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
@@@@@@@@@@@@@@@@

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 11/9/87

APPLICATION NO 669 /87(T)

W.P. NO 2904 /84

Applicant

Smt Jayalakshmi & 2 Ors

V/s The Secretary, M/o Education & 3 Ors

To

1. Smt Jayalakshmi
U.D.C.
Kendriya Vidyalaya Sangathan
Jalahalli
Bangalore

2. Shri M. Mani
L.D.C.
Kendriya Vidyalaya Sangathan, ASC
Bangalore - 560 047

3. Shri Chidambaram
'D' Employee
Kendriya Vidyalaya Sangathan, ASC
Bangalore - 560 047

4. Shri K. Sreedhar
Advocate
36, 'Vagdevi'
Shankarapuram
Bangalore - 560 004

5. The Secretary
Ministry of Education
New Delhi

6. The Dy. Commissioner(Admin)
Kendriya Vidyalaya Sangathan
(Nehru House)
4, Bahadur Shah Zafar Marg
New Delhi - 110 002


Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~/
~~INTERIM ORDER~~ passed by this Tribunal in the above said
application on 25-8-87.

Encl : as above.

7. The Commissioner
Kendriya Vidyalaya Sangathan
No. 4, Bahadur Shah Zafar Marg
New Delhi - 110 002

8. The Chairman
Kendriya Vidyalaya Sangathan
4, Bahadur Shah Zafar Marg
New Delhi - 110 002


DEPUTY REGISTRAR
~~SECTION OFFICER~~
(JUDICIAL)

RECEIVED (7 Copies 2/9/87)

Diary No. 7246/CR/87

Date: 2/9/87

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

ORDER SHEET

Application No 669 of 198 7(T)
W.P. 2904/84

Applicant

Jayalakshmi & 209.

Advocate for Applicant

Sh. H.S. Joshi.

Respondent

Secretary, P/o Education, M. D. K. & 309.

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
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28-7-87

KSPVC/PSM(A)


25.8.1987.

Order

This is a transferred application ^{and is} received from the High Court of Karnataka U/s 29 of the Administrative Tribunal Act, 1985('the Act').

The applicants are working in Kendriya Vidyalayas of Bangalore, which are established and managed by a registered society called 'Kendriya Vidyalaya Sangathan' ('Society'), registered under the Societies Registration Act, 1860 (Central Act No.21 of 1860). These facts are admitted by the applicants themselves in their application. So far, the Central Government in exercise of the powers conferred by Sec.14(3) of the Act has not conferred jurisdiction on this Tribunal over the society and the institutions it is managing in the different parts of the country. From this, it follows that matter, which relates registered society, can taken on the file of the



Date	Office Notes	Orders of Tribunal
		<p>Tribunal and decided, notwithstanding an order made by Shri K. Shivshanker xxxxx Bhat, J., to the contrary on 8.7.1987. Shri K. Sreedhar, learned counsel for the applicants, does not dispute this legal position, and very rightly, asks us to retransfer these proceedings to the Hon'ble High Court itself for being dealt with in accordance with law.</p> <p>On the foregoing discussion, we hold that we have no jurisdiction to take this application on the file of this Tribunal. We have no ^{alternative} other choice except to retransfer the proceedings to the Hon'ble High Court.</p> <p>— We, therefore, retransfer direct the Registrar to retransfer the proceedings to the Hon'ble High Court itself along with an authenticated copy of this order.</p> <div style="display: flex; justify-content: space-between; align-items: flex-end;"> <div style="text-align: center;">  <p>VICE CHAIRMAN dms.</p> </div> <div style="text-align: center;"> <p><i>P. S. [Signature]</i> MEMBER (A)</p> <p>25/8/1987 "True copy"</p> </div> </div> <div style="text-align: center; margin-top: 20px;"> <p><i>[Signature]</i> CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p> </div>

REGD. A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA),
Indiranagar, 2nd Flt
Bangalore- 560 038.

A.No. 669/87(T)
(U.P.No. 2904/84)

Date:

To

The Assistant Registrar,
High Court of Karnataka,
High Court Buildings,
Bangalore.

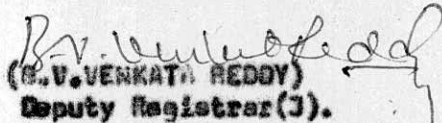
Sir,

Sub: Transfer of Case records of U.P.No.
2904/84- Smt. Jayalakshmi & ors.
V/s. Secretary, Min. of Education,
New Delhi & ors.

Consequent on the orders dt. 25-8-87 of this
Tribunal (a authenticated copy enclosed) in A.No. 669/87(T)
(U.P.No. 2904/84) all the case records (duly indexed) pertaining
to the WP are returned herewith for further proceedings at the
Hon'ble High Court, Karnataka. Copies of the order dt. 25-8-87,
has been sent to parties concerned.

Encl: As per Index.

Yours faithfully,


(B.V. VENKATH REDDY)
Deputy Registrar(J).

A.No; 685/87(T)
(W.P.No.2904/84)

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By REGD. A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

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Commercial Complex(BDA),
Indiranagar, Smt
Bangalore- 560 038.

A.No. 669/87(T)
(W.P.No.2904/84)

Date: 14.9.87

To

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Yours faithfully,

B.V. Venkata Reddy
(B.V.VENKATA REDDY)
Deputy Registrar(J).

Encl: As per Index.

Trans. By hand Post.
15/9/87

Ad one Recd.
AP
16/9/87



RECEIVED
Diary No. 1146/87 C.R.
Date: 16/9/87

A.No. 669/87(T)
(W.P.No.2904/84)

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KSPVC/PSM(A)




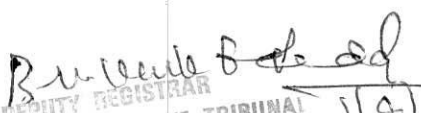
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